

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:471

ANSWERED ON:06.08.2009

CORRUPTION IN OIL PSUS

Kashyap Shri Virender;Ramkishun Shri

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether some cases of corruption in public sector oil companies particularly in the Indian Oil Corporation have come to the notice of the Government;

(b) if so, the number of cases reported during the past three years and the current year till date and the action taken by the Government in this regard; and

(c) the concrete measures taken by the Government to check corruption in public sector oil companies?

Answer

MINISTER OF PETROLEUM & NATURAL GAS (SHRI MURLI DEORA)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE LOK SABHA STARRED QUESTION NO. 471 ASKED BY SHRI RAMKISHUN AND SHRI VIRENDER KASHYAP MPs TO BE ANSWERED ON 6TH AUGUST, 2009 REGARDING "CORRUPTION IN OIL PSUs".

(a) to (c): Yes, Madam. On the basis of complaints received in the Ministry/Public Sector Undertakings (PSUs) and surprise checks, scrutiny of contracts carried out by Vigilance Units of PSUs, 106 cases of irregularities, including corruption in PSUs, have been reported during the past three years and the current year till date. Out of these, 37 cases relate to Indian Oil Corporation.

Action as per the law has been taken against 108 officials during the past three years and the current year till date . Out of these, 38 officials belong to IOC against whom action has been completed as per law.

The systems and procedures are regularly reviewed and updated to strengthen the Vigilance administration. It has been constantly impressed upon PSUs to implement, in letter and spirit, measures suggested by Central Vigilance commission for enhancing greater transparency in commercial decisions making. Some of such measures undertaken by PSUs to check corruption are as under:-

- i. initiation of E-payments;
- ii. wide publicity to tenders including their publication on their websites of respective PSUs, E-tendering;
- iii. establishment of quality control cells;
- iv. carrying out regular and surprise inspections by the Vigilance;
- v. review of the delegation of powers;
- vi. rotation of officers working in sensitive posts;
- vii. Implementation of Integrity Pact.
- viii. greater stress on vigilance awareness;